

Seventeenth Loksabha

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Title : Rajya Sabha agreed to the amendments made by the Lok Sabha in the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019; Rajya Sabha agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2020 and to the Mineral Laws (Amendment) Bill, 2020, as passed by the Lok Sabha.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) “In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th March, 2020, agreed to the following amendments made by the Lok Sabha at its sitting held on the 11th February, 2020, in the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019:-

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ENACTING FORMULA

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1. That at page 1, line 1, for the word “Seventieth”, the word “Seventy-first” be substituted.

CLAUSE 1

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2. That at page 1, line 3, *for* the figure “2019”, the figure “2020” be *substituted.*”
- (ii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th March, 2020 agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 6th March, 2020. ”
- (iii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th March, 2020 agreed without any amendment to the Mineral Law (Amendment) Bill, 2020 which was passed by the Lok Sabha at its sitting held on the 6th March, 2020. ”